

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL NO. 53550 OF 2018

(Arising out of Order in Appeal No. 857/CRM/ST/JDR/2018 dated 06.08.2018 passed by Commissioner (Appeals) Central Excise & Central Goods, Service Tax, Jodhpur)

M/s. Shiv Shankar Enterprises
Village Nahar Magra, Teh. Mavli, Udaipur

...Appellant

Versus

**Commissioner of Central Goods,
And Service Tax, Excise and
Customs, Udaipur**
142-B, Sector 11, Hiran Magri, Udaipur

....Respondent

APPEARANCE:

None for the appellant

Shri S K Rahman, Authorized Representative for the Respondent

Coram:

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 16.02.2024

DATE OF DECISION:16.02.2024

FINAL ORDER NO 54476/2024

DR. RACHNA GUPTA

None for the appellant. However, the Learned Authorized Representative has placed on record the copy of the discharge certificate in the SVLDRS Form- 1 and 4. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019, the present appeal is hereby ordered to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**